

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 3048
ANSWERED ON 08/08/2023**

ROADS CONSTRUCTED UNDER VARIOUS PHASES OF PMGSY

3048. SHRI AJAY KUMAR MANDAL:

MS. LOCKET CHATTERJEE:

SHRIMATI GEETA KORA:

SHRIMATI RAMA DEVI:

SHRI SUNIL KUMAR PINTU:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total length of the roads sanctioned and constructed in the phase-I, phase-II and phase-III of the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Sitamarhi, Sighbhum, Sheohar, Hugli and Bhagalpur Parliamentary Constituencies;**
- (b) whether many proposals received from Sitamarhi, Singhbhum, Sheohar, East Champaran, Bhagalpur and Hugli districts under the phase-II of the Yojana are pending as on date and if so, the reasons therefor;**
- (c) the time by which the said proposals are likely to be sanctioned; and**
- (d) the details of the measures taken to ensure the proper maintenance of roads constructed under the said Yojana?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)**

(a): The road length sanctioned and completed under Pradhan Mantri Gram Sadak Yojana (PMGSY)-I, II, III in Sitamarhi, Singhbhum, Sheohar, Hooghly and Bhagalpur Parliamentary Constituencies (as on 03.08.2023) is given at Annexure-I.

(b) & (c): All the proposals received from States/UTs under phase II of PMGSY (PMGSY-II) have been sanctioned including that of Sitamarhi, Singhbhum, Sheohar, East Champaran, Bhagalpur and Hooghly districts.

(d): As per PMGSY guidelines, maintenance of roads constructed under the programme is the responsibility of the State Governments. However, in order to ensure that the roads constructed under PMGSY are maintained properly, following initiatives have been taken by the Ministry:

(i) All road works sanctioned under PMGSY are covered by initial five-year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document.

(ii) Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5-year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5-year maintenance including renewal as per maintenance cycle, from time to time, to be funded by the State governments.

(iii) Further, a provision has been added in the programme guidelines under which the States have to enter into a Memorandum of Understanding with the Ministry of Rural Development, Government of India before launching of the scheme for providing adequate funds for maintenance of roads constructed/ upgraded under PMGSY during initial five years for routine maintenance, and for further five-year routine maintenance including periodic renewal as per requirement.

(iv) As per para 19.11 of the programme guidelines of PMGSY-III, a certificate from Chief Executive Officer of SRRDA is taken at the time of release of second installment of the Programme Fund to the effect that Maintenance funds required as per maintenance contracts in force had been spent during the previous financial year.

(v) As a measure of enhancing the focus on maintenance of roads during the defect liability period (five years from the date of

completion of road) and streamlining the delivery of routine maintenance of PMGSY roads, Electronic Maintenance of PMGSY roads (eMARG) has been implemented in all the states.

(vi) All states have framed their own rural roads maintenance policies based on the policy framework developed by National Rural Infrastructure Development Agency(NRIDA).

(vii) The implementation of all sanctioned works including its maintenance is regularly monitored through Online Management, Monitoring and Accounting System (OMMAS) on real time basis. In addition, the progress in implementation of PMGSY works is also regularly reviewed by the Ministry by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings, Pre-Empowered/ Empowered Committee Meetings with the States. Besides above, special review meetings/monthly review meetings are also held by Secretary/ Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/Principal Secretaries of the States to take stock of the progress of the scheme including maintenance aspects.

Annexure –I

Annexure referred to in part (a) of reply of Lok Sabha UnStarred Question No. 3048 to be answered on 08.08.2023.

Road length sanctioned and completed under Pradhan Mantri Gram Sadak Yojana (PMGSY)-I, II, III in Sitamarhi, Singhbhum, Sheohar, Hooghly and Bhagalpur Parliamentary Constituencies (as on 03.08.2023)

(Road Length in km)

S.No.	Parliamentary Constituency	PMGSY-I		PMGSY-II		PMGSY-III	
		Sanctioned	Completed	Sanctioned	Completed	Sanctioned	Completed
1	Sitamarhi	1,391.21	1,348.52	28.87	28.81	150.11	87.55
2	Sheohar	1,301.17	1,221.94	12.77	12.77	213.51	61.24
3	Bhagalpur	1,182.60	1,112.56	15.47	10.54	39.25	0
4	Singhbhum	2,529.55	2,529.55	121.195	121.195	354.05	0
5	Hooghly	1,503.85	1,460.54	96.43	96.43	14.27	0
